

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 39
CP 11 of 2020

Order under Section 71(10) of Co.act,2013

IN THE MATTER OF:

Rajasthan Rajya Vidhyut Prasaran Nigam Ltd
V/s
Essar Shipping Ltd

.....Applicant

.....Respondent

Order delivered on ..23/11/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Advocate
For the IRP/RP :
For the Respondent : Mr. Vishal Dave with Mr. Nipun Singhvi, Advocates

ORDER

Learned counsel for the Petitioner submits that Respondent has made some payment and he wishes to ascertain the correct situation. Hence he is seeking some time.

In view of this, matter stands adjourned for further consideration on 05.01.2022.



(AJAI DAS MEHROTRA)
MEMBER (TECHNICAL)



(MADAN B GOSAVI)
MEMBER (JUDICIAL)